# (17)

## CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench

C.C.P. No. 99 of 1996 in O.A. No. 453 of 1995

New Delhi, dated the 15th July, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

- Shri Ram Chander S/o Shri Mammnia
- 2. Shri Rajesh Kumari,
   D/o Shri Ramchander,
   R/o Qr. No.20-G, Railway Colony,
   Bhoor Bharat Nagar,
   Ghaziabad (U.P.)
  APPLICANTS

(By Advocate: Shri Yogesh Sharma proxy counsel for Shri V.P.Sharma)

#### **VERSUS**

Shri I.P.S.Anand,
Divl. Railway Manager,
Northern Railway,
Delhi Division,
Near New Delhi Rly. Stn.,
New Delhi. RESPONDENTS

(By Advocate; Shri R.L. Dhawan)

#### ORDER (Oral)

### BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri Yogesh Sharma proxy counsel for Shri V.P. Sharma for the applicant and Shri R.L.Dhawan for the respondents.

2. Shri Dhawan has invited our attention to para 3 of the compliance report annexed to MA-1194/96, whereby the Railway Quarter No. 20-G, Bhoor Bharat Nagar, Ghaziabad has been regularised in the name of the applicant No.2

and the DCRG amounting to Rs.14,005.50 has been released to the applicant No.1.

3. Shri Dhawan states that the respondents have fully complied with the Tribunal's directions in judgment OA-453/95. 10.11.1995 in Under the circumstances the C.C.P. No. 99/96 is rejected and the notices against the respondents are discharged.

(Dr. A. Vedavalli) Member (J)

S.R. ADIGE)
Member (A)

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